Providing cemented and clean toilets

†1621. PROF. ALKA BALRAM KSHATRIYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government are committed to provide cemented and clean to ilets in each village of the country;
- (b) if so, the number of villages in the country wherein cemented and clean toilets have been constructed with the help of State Governments and local gram panchayats;
- (c) the number of such villages where cemented toilets have not been constructed so far, and
- (d) the extent of budget fixed per toilet and the amount to be borne by Union and State Government.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA): (a) Yes, Sir. Government is committed to promote adoption of clean and hygienic toilets in each village in the country.

- (b) and (c) For the purpose, Government has launched Total Sanitation Campaign (TSC). TSC aims to ensure full sanitation coverage in all villages in the country with the help of State Government and local gram Panchayats. TSC projects are sanctioned district-wise, and the entire rural area of a TSC project district is covered under the programme. TSC projects are not sanctioned for individual villages. At present, this programmed has been taken up in 520 districts in the country. So far under TSC, toilet facilities have been provided in 1.71 crore rural households, 1.72 lakh rural schools and 31,857 Anganwadis, In addition, 5407 community sanitary complexes have been constructed.
- (d) There are two ranges of unit cost fixed for household toilets. The Government subsidy for household toilets is admissible if the basic cost of latrine unit is upto Rs. 1,000/-as follows:

[†] Original notice of the question was received in Hindi.

Basic Low Cost Unit Cost (BLCU) (Rs.)	Contribution GOI State House hold	
	BPL BPL	BPL
Model 1- Upto Rs. 625/-(single pit) Model 2- Between	60% 20%	20%
Rs. 625/- and Rs. 1000/-	30% 30%	40%
AboyeRs. 1000/-	Nil Nil	100%

Complying with the official rules in the offices of CAPART

- †1622. DR. CHHATTRAPAL SINGH LODHA: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) the details of the time bound action taken on the proposals received from the voluntary organizations in the Regional Offices of CAPART and Headquarters located in Delhi.
 - (b) The rules framed by Government in this regard;
- (c) The reasons for not complying with the official rules in the Regional Offices of CAPART at Lucknow, U.P; and
- (d) The reasons for not taking any action by the regional office of CAPART at Lucknow, Uttar Pradesh, and Headquarter of CAPART on the proposals received from the voluntary organizations from the district Bulandshahar?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI SURYAKANTA PATIL) (a) to (d) CAPART have prescribed a period of 120 days from the date of receipt of the proposals form the voluntary organizations in the Regional Offices of CAPART including Regional Office, Lucknow and Headquarters located in Delhi for clearing the proposals. This is subject to furnishing required documents and information as per the guidelines of the concerned scheme. In case, any of the information/document is incomplete, the concerned voluntary organizations is informed to provide the information. While CAPART ensures taking all possible precautions with regard to the rules and procedures prescribed in terms of the guidelines, sometime delay occurs in completing the formalities like getting documents/information form the voluntary

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